

N O T I C E

In partial modification to the assignment of judicial work dated 25th January 2012, it is hereby notified for the information of the Advocates and the parties appearing in-person that the Hon'ble the Chief Justice has been pleased to approve following modifications **w.e.f. Monday, 6th February 2012 :**

I

Criminal Appeals (in jail) upto Criminal Appeal No.623 of the year 2005 will be taken up by the Division Bench presided over by **Hon'ble Shri Justice V.M.Kanade**, for final hearing and order matters therein.

II


Criminal Appeals (in jail) from Criminal Appeal No.638 to 842 of the year 2005 will be taken up by the Division Bench presided over by **Hon'ble Shri Justice A.S.Oka**, for final hearing and order matters therein.


III

Criminal Appeals (in jail) from Criminal Appeal No.844 onwards of the year 2005 will be taken up by the Division Bench presided over by **Hon'ble Shri Justice A.P.Lavande**, for final hearing and order matters therein.

Dated this 1st day of February 2012

By Order,


(Ms. A. Rodrigues)
Registrar/Prothonotary & Sr. Master,
High Court, O.S. Bombay.


(Mangesh S. Patil)
Registrar (Judl-I)
High Court, A.S., Bombay.